- (b) The Committee addressed the following areas:
- The policy to be adopted in order to meet the growing demand of coal at the end of the Ninth and Tenth Plan periods and beyond.
- Increasing competition in the coal sector in order to improve quality and efficiency and to promote consumer satisfaction.
- (iii) Adoption of a grading and pricing policy which would enable the growth of the coal industry, generation of sufficient internal resources for investment and at the same time protect the consumer from the ill effects of monopoly pricing.
- (iv) Locating to the maximum extent possible the new coal-based power stations at pitheads so that pressure on rail movement of coal is reduced.
- (c) No, Sir. Technology in itself does not imporve the quality of coal. The quality of coal depends on the nature of the natural endowment.
 - (d) Does not arise in view of answer to part(c) above.

Assistance to Cyclone affected areas

4556. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of FINANCE be pleased to state:

- (a) whether any instruction or guidelines have been issued by the Government to Banks/Financial Institutions for providing relief and rehabilitation assistance speedily to the persons affected by cyclone in Gujarat and Rajasthan;
 - (b) if so, the details thereof; and
- (c) the estimated amount so far granted by each bank and Financial Institution to the cyclone affected people through cash or waiving the recovery of agricultural loans in the cyclone hit areas?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) Reserve Bank of India (RBI) issued standing guidelines to banks in August 1984 to be followed by them for providing relief in areas affected by natural calamities/riots etc. without waiting for instructions from RBI each time. These guidelines, inter alia, envisage (i) conversion of short term production loans into medium term loans, (ii) rescheduling/postponement of existing term loan instalments, (iii) provision of additional need based crop loans/working capital, and (iv) relaxation in security and margin norms. The guidelines also envisage provision of consumption loans upto Rs. 1,000. The rates of Interest are to be charged by the banks as per the directives on interest rates issued by RBI from time to time. However, those borrowers who meet the eligibility criteria under the Scheme of differential Rate of Interest (DRI) are

to be provided credit in accordance with the DRI Scheme. In respect of current dues in default, no penal interest will be charged. The banks also suitably defer the compounding of interest charged.

Further, RBI has issued modified guidelines to banks recently i.e., on 20th June, 1998 for relief measures to persons affected by natural calamities, in accordance with which banks have been given discretion to decide the quantum of fresh loans to be granted to the affected borrowers taking into considerations the extent of the crop loss, scale of finance and repaying capacity.

The above guidelines were issued to enable the banks to take uniform and concrete action expeditiously, particularly to provide financial assistance to agriculturists, small scale industrial units, artisans, small businesses and trading establishments affected by natural calamities in any part of the country, including the States of Gujarat and Rajasthan

(c) The existing data reporting system of RBI does not generate such information.

World Bank Loan to J & K

4557. SHRI CHAMAN LAL GUPTA: Will the Minister of FINANCE be pleased to state:

- (a) the details of loans sanctioned to the government of Jammu & Kashmir, as on date by the World Bank and various other foreign countries and international financial agencies for the development works in the State; and
- (b) the stages of execution of development works through such foreign loans?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) and (b) There is only are externally aided project being executed by the Government of Jammu & Kashmir, namely, Integrated Watershed Development Project (Hills). The project has been financed through a World Bank loan US \$ 80.244 million. It is a multi-state project and the cumulative utilisation upto 31.5.98 is US \$ 55.356 million.

[Translation]

Import of Toxic Waste

4558. SHRI D.S. AHIRE : SHRI VITHAL TUPE :

Will the Minister of COMMERCE be pleased to state :

- (a) whether a large quantity of toxic waste was imported in the country for recycling purpose during 1992-93 and 1994-95;
- (b) if so, the quantity thereof and the names of countries from which imported;
 - (c) whether this waste is giving rise to many diseases; and

(d) if so, the steps being taken by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE): (a) and (b) The details, as available for the years 1994-95 and 1995-96, are attached as statement.

(c) and (d) Existing facilities at various industrial units for disposal of these wastes in an environmentally sound manner have been surveyed by the Ministry of Environment & Forests. Samples of hazardous wastes lying at various ports and container depots have been collected and their analysis is in progress.

Statement

List of units granted permission to import hazardous wastes under Hazardous Wastes (Management & Handling) Rules. 1989 upto July. 1996

- Importer-M/s Balmer Lawrie & Co. Ltd., Calcutta.
 One time permission for the import of 150 KL of waste oil for trial runs for R&D project in December 1993.

 Exporting country Dubai.
- Importer-M/s. Southern Refiners Ltd., Trivandrum.
 One time permission for Import of 8000 barrels of waste oil for trail run to demonstrate waste oil rerefining by vaccum distillation technology in 1994.

 Exporting country UK.
- Importer–M/s. Zinc Smelters & Refiners India Pvt. Ltd., Bombay
 One time permission for the import of single consignment of not exceeding 20,00 MT of Zinc containing residual dusts (steel mill dust) on 20th June, 1994.

Exporting country - Germany.

- Importer-M/s Bharat Zinc Ltd., Bhopal.
 - Permission was granted for negotiating the import of 17,000 MT of zinc ash/dross/scrap from various countries of Europe with a condition that clearance would be sought from time to time on each consignment by providing necessary shipment details. Imports from Germany, Netherland and Sweden were permitted.

Exporting country - Germany, The Netherlands & Sweden.

- Importer-M/s. Indo-Zinc Ltd. Dhar, MP.
 Permission was granted for import of 1000 MT containing zinc ash/dross/scrap on 8th May, 1995.
 Exporting country The Netherlands.
- Importer-M/s. Associated Pigments Ltd., Calcutta
 Permission was granted for import of 3,500 MT of lead waste containing lead dross/residue/scrap on 11
 December, 1995 as per the recommendations of the

Committee constituted for this purpose under this Ministry.

Exporting country - South Korea.

- Importer–M/s. Indian Lead Limited, Bombay.
 Permission granted only to negotiate the import of lead cross/residue/scrap for use in their Thane unit as per the recommendations of the Committee constituted for this purpose on 21st November, 1995. No permission has been given for any consignment so far.
 - * All imports were permitted subject to the requirement under Hazardous Wastes (Management and Handling) Rules, 1989 and the conditions stipulated for the purpose.

Import of Copper, Lead, Zinc and Plastic Wastes for the years 1994-95 and 1995-96 (upto January 1996) as by supplied by Directorate General Commercial Intelligence

SI. No.	Name	Year	Quantity (Kgs)
1.	Lead Slag	1994-95	2497804
		1995-96	1889312
2.	Lead Residue	1994-95	7575025
		1995-96	7235665
3.	Hard Zinc Spelter	1994-95	2034831
		1995-96	1156243
4.	Other Ash & Residue	1994-95	64776790
	containing mainly zinc	1995-96	47868317
5 .	Ash & Residue containing	1994-95	44065261
	mainly Copper	1995-96	
6.	Lead Waste & Scrap	1994-95	48873529
		1995-96	33429022
7.	Zinc Waste & Scrap	1994-95	4048063
		1995-96	6144739
8.	Copper Waste & Scrap	1994-95	16626477
		1995-96	23737670
9.	Waste & Scrap of Copper	1994-95	85070792
	Alloys	1995-96	68209702
10.	Waste, Parings & Scrap of	1994-95	24236994
	plastics	1995-96	10875962

Accidents in Coal Mines

4559. DR. MADAN PRASAD JAISWAL: Will the Minister of COAL be pleased to state:

 (a) the names of coal mines under different coal companies where mine accidents have occurred during the last two years;